

FIR No.57/2020  
u/s 420/34 IPC  
PS Punjabi Bagh  
**State vs. Sunil Kumar**

18.06.2021

**Matter taken up through VC.**

Present: Ld. APP for the State.

Sh. S. S. Sangwan, Ld. Counsel for applicant Sunil Kumar.

Sh. Rakesh Malhotra, ld. Counsel for the complainant.

IO SI Sumit Dhankar is present.

An application for grant of bail moved on behalf accused / applicant Sunil Kumar.

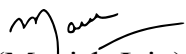
It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted by ld. Counsel that accused has no role in the present case and even complainant has narrated in the FIR that he does not know applicant. It is further submitted that applicant was called at the police station and thereafter arrested by the police officials. It is further submitted that there is no evidence against the applicant and nothing has been recovered from the accused / applicant. It is further submitted that accused has deep roots in the society and is ready to abide by the terms of the bail.

Ld. APP for the state and Ld. Counsel for the complainant has vehemently opposed the bail submitting that accused / applicant has a pivotal role in the present case. It is also submitted that part of the cheated amount has also been deposited in the account of applicant. It is further submitted that the entire dealing was done by the complainant with the accused / applicant. It is also submitted by the complainant that various anticipatory bail applications were moved by accused persons and all were dismissed by ld. Sessions court and Hon'ble High Court. It is further submitted that other co-accused persons are yet to be apprehended and there exists every chance of tampering with the evidence if bail is granted to the accused / applicant at this stage.

Heard. Reply of IO has also been perused.

Considering the above said submissions and after considering the gravity of the offence and that the present case is at a nascent stage, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, the bail application of accused / applicant Sunil Kumar is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.

  
(Mahish Jain)

MM-01(West)/THC:Delhi  
18.06.2021

FIR No.533/2021  
u/s 279/337 IPC  
PS Punjabi Bagh

18.06.2021

**Matter taken up through VC.**

**An application for release of vehicle bearing registration no.DL2C AL 9628, driving license of applicant and RC of vehicle no.DL2CAL9628 moved on behalf of applicant Mohit Bhatia.**

Present: Ld. APP for the State.

Ms. Jyoti Batra, Id. Counsel for applicant Mohit Bhatia.

It is submitted by Id. Counsel that applicant is the registered owner of the aforesaid vehicle. It is also submitted by Id. Counsel that the aforesaid vehicle is offending vehicle which was insured on the date of offence. It is also submitted by Id. Counsel that RC of aforesaid vehicle and DL of applicant is also seized by IO and it is requested that the aforesaid vehicle and documents may kindly be released to the applicant.

**IO has filed his reply wherein he has posed no objection to the release of vehicle, however, he has mentioned that the DL of applicant and RC of aforesaid vehicle are not verified.**

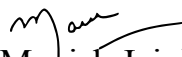
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL2C AL 9628** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014 on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

**As to the DL of applicant and RC of aforesaid vehicle, IO is directed to verify the same and file the report tomorrow i.e. 19.06.2021.**

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi:18.06.2021

FIR No.478/2021  
u/s 379/411/34 IPC  
PS Punjabi Bagh  
S/v Sonu

18.06.2021

Present: Ld. APP for the State.

Sh. A. N. Thakur, Ld. Advocate for accused / applicant Sonu.

An application for grant of bail is moved on behalf of accused Sonu.

Arguments heard on bail application. Perused the reply of IO.

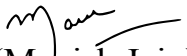
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 28.05.2021. It is further stated that recovery has already been effected and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is also submitted that co-accused has already been granted bail by Hon'ble Court. It is further submitted that accused / applicant has no previous involvement and is ready to abide by terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused may tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and accused / applicant Sonu has no previous involvement, he is no more required for any custodial interrogation. Hence, accused Sonu is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

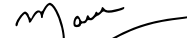
  
(Manish Jain)

MM-01(West)/THC:Delhi:  
18.06.2021

FIR No.138/2021  
u/s 356/379/34 IPC  
PS Punjabi Bagh  
S/V Vikas

18.06.2021

Present: Ld. APP for the State.  
Ld. Counsel for accused / applicant Vikas.  
An application for grant of bail is moved on behalf of accused.  
Reply of IO filed.  
Heard. Perused the reply of IO.  
As per the reply of IO, accused has already been discharged in  
the present case vide order dated 05.06.2021 passed by Ld. Duty MM Ms.  
Abhinav Pandey.  
In view of the submissions made, the present application stands  
infructuous.  
Copy of order be given dasti.



(Manish Jain)

MM-01(West)/THC:Delhi

18.06.2021

FIR No.244/2020  
u/s 279/338 IPC  
PS Punjabi Bagh  
State vs. Cancellation

18.06.2021

Matter taken up through VC.

Fresh cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on cancellation report on 26.07.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
18.06.2021

FIR No.0386/2019  
u/s 33 Delhi Excise Act  
PS Punjabi Bagh  
State vs. Suraj etc.

18.06.2021

Matter taken up through VC.

Fresh charge sheet filed.


It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused Suraj is stated to be on court bail.

Accused Ravi Kumar is stated to be examined u/s 41A.

In the interest of justice, put up for consideration on charge sheet  
on 16.08.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

18.06.2021

FIR No.0514/2021  
u/s 25 Arms Act  
PS Punjabi Bagh  
State vs. Karan @ Babusha

18.06.2021

Matter taken up through VC.

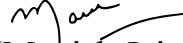
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be in JC.

In the interest of justice, put up for consideration on charge sheet  
on 08.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

18.06.2021